GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 1534

TO BE ANSWERED ON FRIDAY, 28TH JULY, 2023

Delimitation Exercise of Reserved Seats of Lok Sabha

†1534. Shri Rajiv Ranjan Singh Alias Lalan Singh:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to conduct fresh delimitation exercise for the reserved seats of Lok Sabha, if so, the details thereof; and
- (b) whether certain organization have been demanding to correct discrepancies caused during the delimitation exercise carried out in 2009 and if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL)

(a): No Sir.

(b): Section 10 of the Delimitation Act, 2002 provides that upon publication of a Delimitation Order in the Gazette of India, every such order shall have the force of law and shall not be called in question in any court.
